

12. C.P.No.93/2002 in  
O.A.No.594/2000.

1.11.2002.

Learned counsel Shri G.K. Masand, Advocate for applicant is heard.

From the averments made in Contempt Petition, we are satisfied that prima facie a case is being made out under Section 11 read with Section 12 of Contempt of Courts Act, for wilful disobedience of the order of this Tribunal dated 11.12.2001 passed in O.A.No.594/2000: Dr.M.K. Ramkrishnan Vs. Union of India & Others.

Issue notice to Contemnor Respondent No.2 S.P.S. Jain, to show cause as to why he should not be punished for disobedience of the aforesaid order of this Tribunal. The question of issue of notice to Respondent No.1 Shri I.I.M.S. Rana will be considered after receipt of reply from Contemnor Respondent No.2, S.P.S. Jain.

List the case on 29.11.2002.

Shanta S

B. Dikshit

( Smt. Shanta Shastry )  
Member (A)

( Birendra Dikshit )  
Vice Chairman.

H.

P.W.

P.O.

RP

1.11.02 (S)

1.11.02 (S)

20/11/02

Shanta Shastry  
Smt.